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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 200/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

Name of the Company:

The Kotak Resources.

V/s.

Raninga Ispat Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Rayesh Panikh Advocate Petitionen R. H. Panikh

1. Rayesh Panikh Advocate Petitionen K. y. Danie

Kislam Dake SR. ADV Resp.

WITH

KITO SHAH

FOR THAKKAR

AND PATIWA

<u>ORDER</u>

Learned Advocate Mr. Rasesh Parikh with Learned Advocate Mr. Kishan Dave present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Both sides want to argue on the aspect of invocation of pledge and its effect on the proceedings under IB Code.

Both sides are directed to file written arguments within one week serving a coy in advance to other side.

List the matter on 30.01.2018.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 16th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL